

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/599(MB)2022

IN THE MATTER OF

Saurabh Buildcon Private Limited

Vs

Hindustan Construction Company Limited

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Mohommad Mussaddi (PH)
For the Respondent: Adv. Ativ Patel (PH)

ORDER

The Ld. Counsel for the Respondent has placed on record the consent terms dated 31.01.2024 signed by both the parties. In view of the Consent Terms, the matter stands settled between the parties and the last tranche of Rs. 15,99,792/- has been paid to the Petitioner by way of Demand Draft No. 500548 dated 01.02.2024 in the Court today.

Thus, with the consent of both the parties, the present Company Petition bearing no. C.P.(IB)599(MB)2022 is **disposed of as withdrawn**. The Consent Terms is taken on record.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham